GOVERNMENT OF INDIA MINISTRY OF AYUSH

LOK SABHA

UNSTARRED QUESTION NO. 3304

ANSWERED ON 08.08.2025

Education Parity to Yoga and Naturopathy

3304. Smt. Smita Uday Wagh:

Dr. Bhola Singh:

Will the Minister of AYUSH

be pleased to state:

- (a) the details of the reasons for excluding Yoga and Naturopathy education from the NCISM Act, 2020, despite clear recommendations by the Parliamentary Standing Committee and NITI Aayog for their inclusion and if so, the details thereof;
- (b) whether the Government is considering to provide Yoga and Naturopathy educational parity and establishing a dedicated regulatory framework at par with other AYUSH systems and if so, the details thereof;
- (c) whether in accordance with the Ministry of Health guidelines dated 4th September 2006 and the recommendations of the Naturopathy Task Force (2009) any concrete measures have been taken by the Government for the registration of Naturopathy practitioners and if so, the details thereof;
- (d) whether any Central or State-level Council have been constituted for the registration of Naturopathy practitioners, or is there a proposal or roadmap under consideration in this regard; and
- (e) whether the Government maintain an updated national registry of trained and traditional Naturopathy practitioners including those with decades of service and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYUSH (SHRI PRATAPRAO JADHAV)

(a) The Indian Medicine Central Council Act, 1970 (IMCC Act, 1970) has been repealed by the National Commission for Indian System of Medicine Act, 2020 (NCISM Act, 2020). Since Yoga and Naturopathy were not part of the IMCC Act, 1970, the same were not included in

the NCISM Act, 2020. However, Ministry of Ayush has been consistently working towards the promotion and strengthening of Yoga and Naturopathy and has established an apex Central Research Council namely the Central Council for Research in Yoga and Naturopathy (CCRYN) and the teaching institutions such as the National Institute of Naturopathy (NIN) and the Morarji Desai National Institute of Yoga (MDNIY).

(b) to (e) No such proposal for establishing a dedicated regulatory framework at par with other AYUSH systems has been considered yet. However, the Ministry of Ayush has established the Yoga Certification Board (YCB) which is functioning under Morarji Desai National Institute of Yoga and is responsible for certifying Yoga professionals and accrediting Yoga institutions. Similarly, the Naturopathy Registration Board (NRB) established under the aegis of National Institute of Naturopathy, Pune, is responsible for the central registration of Naturopathy practitioners and for the accreditation of Naturopathy educational institutions and hospitals. The NRB registers institutionally qualified Bachelor of Naturopathy and Yogic Sciences (BNYS) graduates who hold degrees from University Grants Commission (UGC)-recognized universities. As of date, 523 BNYS graduates, who hold degrees from UGC-recognized universities, have been registered under the NRB. In addition to central registration, 15 Statelevel Councils are currently functioning and are engaged in registering Naturopathy practitioners within their respective jurisdictions.
